

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**38, MG Marg Civil Lines, Old Red Building, Allahabad-211001**  
**Regional Branch, Allahabad**

Dated: 27/08/2016

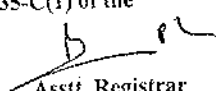
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70696-70697/2016-EX[DB] dated 17/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

  
 Asstt. Registrar

| Application | Appeal               | Name and Address of Appellant                                                                  |
|-------------|----------------------|------------------------------------------------------------------------------------------------|
| 1           | E/2667-<br>2668/2006 | <b>DEWAN RUBBER INDS. LTD.</b><br>RITHANI, MEERUT                                              |
|             |                      | Name and Address of Respondent                                                                 |
| 2           |                      | -C.C.E. MEERUT I<br>EXCISE CHOWK, UNIVERSITY<br>ROAD, MANGAL PANDEY NAGAR,<br>MEERUT - 250005. |

Other Appellants and Respondents as per Annexure

Copy To

3 Advocate(s) / Consultant(s):

Rishi & Associates  
 60 - VILVESHWARPURI,  
 BEHIND SADAR THANA,  
 MEERUT CANTT,  
 UTTAR PRADESH

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

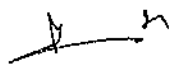
11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

14 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

15 C.D.R. 16 Office Copy 17 Guard File

  
 Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,  
REGIONAL BENCH : ALLAHABAD**

**Appeal No.E/2667 & 2668/2006-EX[DB]**

Arising out of Order-in-Appeal No.26-28-CE/MRT-I/2006 dated 21.03.2006  
passed by Commr.(Appeals), Customs & Central Excise, Meerut-I.

**For approval and signature:**

**HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)**  
**HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

- 
1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : No
  2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
  3. Whether His Lordship wishes to see the fair copy of the Order? : Seen
  4. Whether Order is to be circulated to the Departmental Authorities? : Yes
- 

M/s Dewan Rubber Inds. Ltd.

...APPELLANT(S)

**VERSUS**

Commissioner of Central Excise Meerut-I

...RESPONDENT (S)

**APPEARANCE:**

None for the Appellant (s)  
Shri Pawan Kumar Singh, Supdt. (A.R.) for the Department

**CORAM:**

**HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)**  
**HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

**DATE OF HEARING & PRONOUNCEMENT : 17.08.2016**

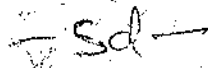
**FINAL ORDER NO. -(70696-70697/2016)**

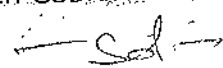


**Per Mr. Anil Choudhary :**

The appellant have been absent on last several dates fixed for hearing. Notices were returned un-served. Vide order dated 07.12.2015, notice was issued through jurisdictional Commissionerate. On behalf of Commissioner-Meerut, it is reported by Assistant Commissioner vide report dated 08.07.2016, that appellant is untraceable, factory premises have been sold in recovery of dues of Bank. Further report states that a copy of notice was served on Anurag Rishi, Advocate on record. Thus, under the facts and circumstances, the appeals are dismissed as not pressed.

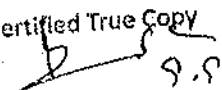
(Dictated & pronounced in the open Court)

  
(ANIL G. SHAKKARWAR)  
MEMBER (TECHNICAL)

  
(ANIL CHOUDHARY)  
MEMBER (JUDICIAL)

Mishra

प्रमाणित प्रति / Certified True Copy

  
सहायक रजिस्ट्रार / Asstt. Registrar  
सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर  
अधीन अधिकरण / (C.E.S.T.A.T.)  
38, एम. जी. मार्ग, इलाहाबाद-211001  
38, M. G. MARG, ALLAHABAD-211001

